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O.A.No.625 of 2006

Order dated: 18.03.2008.

CORAM:

The Hon'ble Mr. K.V.Sachidanandan, Vice-Chairman  
And  
The Hon'ble Mr. C.R. Mohapatra, Member (Admn.)

Mr. Mishra, Learned Counsel for Applicant and  
Mr.B.Dash, Learned ASC for the Respondents are present and  
heard.

This OA has been filed by the Applicant challenging his order of suspension. When the matter came up for hearing today, Learned Counsel appearing for the Applicant submitted that during the pendency of this OA an order has been passed by the Respondents revoking the order of suspension and in this context he does not want to proceed in the matter any further and he seeks permission to withdraw this OA. Permission is granted and this OA is dismissed accordingly. However, on the request of Learned Counsel for Applicant, liberty is given to the Applicant to take up the matter before the appropriate authority and approach the

appropriate forum, if he has any further grievance, in original  
side.

Member ~~Chairman~~

Vice-Chairman

